

**Central Administrative Tribunal
Lucknow Bench, Lucknow**

Original Application No. 332/00350/2016

This, the 14th day of December, 2018

By the Hon'ble Devendra Chaudhry, Member (Administrative)

Ram Babu Mishra aged about 24 years, son of Sri Brij Nandan Prasad Misra, resident of Mohalla Hata Kaptan, Habibpur, Sitapur.

.....Applicant

By Advocate : Sri A.K. Dixit

Vs.

1. Union of India, through Secretary to Department of Revenue, Ministry of Finance, North Block, New Delhi.
2. Chairman, Central Board of Direct Taxes, Department of Revenue, Ministry of Finance, North Block, New Delhi.
3. Chief Commissioner of Income Tax (Center Controlling Authority) Aaykar Bhawan, 5 Ashok Marg, Lucknow.
4. Chief Commissioner of Income Tax, Bareilly Range, Bareilly.
5. Joint Commissioner of Income Tax, Range Sitapur.

.....Respondents.

By Advocate: Mohd. Kamal Khan.

Order [Oral]

Delivered by:

Hon'ble Shri Devendra Chaudhry, Member (A)

Heard Learned Counsel for both the parties.

2. At the outset, it emerges that the representation of the Applicant dated 27.03.2015 has yet not been decided even after lapse of more than three years, whereas some similar other cases have been decided. The Original Application (OA) has been filed in the month of July, 2015, therefore, the OA is well within time. Applicant's representation is still pending. This is deplorable.

3. Accordingly, OA is disposed of with direction to the Respondent No. 3- Chief Commissioner of Income Tax (Centre Controlling Authority), Aaykar Bhawan, 5-Ashok Marg, Lucknow to decide the representation dated 27.03.2015 with a reasoned speaking order within a period of three months from the date of receipt of this order. There is no observation as to the merits of the OA.

**(Devendra Chaudhry)
Member (Administrative)**

/JN/